

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCriminal Appeal No(s).2415/2023

MOHAMMAD NAWAB MOHAMMAD ISLAM MALIK @ NAWAB MALIK Appellant(s)

VERSUS

THE DIRECTORATE OF ENFORCEMENT & ANR.

Respondent(s)

[ONLY I.A. NO. 140963/2024- APPLICATION FOR INTERIM BAIL IS LISTED
UNDER THIS ITEM.]

(IA No. 140963/2024 - INTERIM BAIL)

Date : 12-07-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMAFor Appellant(s) Mr. Arunabh Chowdhury, Sr. Adv.
Mr. Ankur Chawla, Adv.
Mr. Jayant Mohan, AOR
Mr. Aamir Khan, Adv.
Ms. Adya Shree Dutta, Adv.
Mr. Dechen Wangadi Lachungpa, Adv.For Respondent(s) Mr. Arvind Kumar Sharma, Sr. Adv. [Not Present]
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv. [Not Present]
Mr. Kanu Agarwal, Adv.
Mr. Adit Khorana, Adv.Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Yamini Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the respondent No.1 - ED seeks time.
2. List after two weeks.
3. Interim order to continue till the next date of hearing.

(RAVI ARORA)
COURT MASTER (SH)(MAMTA RAWAT)
COURT MASTER (NSH)